

to the Government Exchequer during that year out of these recoveries ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) State-wise figures are not maintained. The value of contraband gold detected and seized during the year 1969-70 is Rs. 4,90 lakhs at the international monetary rate.

(b) and (c). According to the existing practice, when such gold becomes ripe for disposal after confiscation, it is deposited in Government Mints where an account of the gold is maintained. The question of giving credit to the Customs Department for the value of such gold is under consideration.

Visit of Persons to U. S. S. R. and Other East European Countries

5281. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the names and addresses of persons who went to Russia and other East European countries in the last one year ;

(b) how much foreign exchange was sanctioned to each of them and which of them were invited by the respective Governments or other organisations of those countries ;

(c) the names of persons who were allowed to go to these countries on medical grounds ; and

(d) the names of persons who went to these countries to attend some conference, political or otherwise ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) to (d). The information is being collected and will be laid on the Table of the House.

Financial Assets of Ministers

5282. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) names of the Ministers of the Centre or any State against whom Finance Ministry received any complaint in the last one year ;

(b) the details of the complaint and the action taken by Government thereon ;

(c) whether it is a fact that the assets of some of the aforesaid Ministers and their sons, daughters and sons-in-law have increased out of proportion ;

(d) the reason why Government do not make a survey of each Minister and his dependent's ; and

(e) the names of any aforesaid Minister whose assets have been discovered by the Department on its initiative in the last two years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a), (b), (c) and (e). The information is being collected and will be laid on the Table of the House.

(d) The normal procedure is that when the department finds a person having income above the minimum taxable limit, the department initiates assessment proceedings against such a person, and in the course of assessment proceedings enquiries about the acquisition of assets, if any, are also made. This procedure is adopted in all cases including those of Ministers.

Misuse of 'P' Form Obtained for Shooting Abroad the Film "Yai Zindgi Kitni Hassien Hai"

5283. SHRI SURAJ BHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the film producer Shri R. K. Nayyar, was granted permission for the shooting of his film 'Yai Zindgi Kitni Hassien Hai' abroad on the declaration that the cost of the production abroad will be met by his foreign distributors ;

(b) whether the correspondence seized during the raid on his house revealed that no cost was borne by any foreign distributors abroad and that money was illegally sent abroad from India ;

(c) whether the persons not connected with this picture were taken abroad on 'P' Form obtained for shooting as the members of his unit and if so, their names and the action taken against them ; and

(d) whether the correspondence seized has revealed that bogus invitations were manipulated by Shri Nayyar and his wife to get 'P' forms to visit a foreign country ?